

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

APPEAL No. 26 of 2013

Dated : 1<sup>st</sup> February, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

State Load Despatch Centre, Karnataka ..... Appellant (s)  
Versus  
Central Electricity Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

**ORDER**

**Admit.** On going through the Appeal paper book, it is seen that Karnataka Electricity Regulatory Commission is made as Respondent No.3. For the time being, we think it fit that it may not be necessary to issue notice to the Respondent No.3.

Therefore, Issue notice to the Respondents Nos. 1 & 2 returnable on 04.03.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondent Nos. 1 & 2.

Post the matter on **04.03.2013.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/sm

